

12

The 16th August 1967

No L.J.L.44/64/81.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT XII OF 1967

(Received the assent of the President on the 9th August 1967)

THE BENGAL, AGRA AND ASSAM CIVIL COURTS (ASSAM
AMENDMENT) ACT, 1967

[Published in the *Assam Gazette*, Extraordinary, dated the 16th August 1967]

An

Act

*further to amend the Bengal, Agra and Assam Civil Courts
Act, 1887 in its application to the State of Assam.*

Preamble Whereas it is expedient further to amend the Bengal, Agra and Assam Civil Courts Act, 1887, hereinafter called the principal Act, in its application to the State of Assam, in the manner hereinafter appearing ;

Central
Act 12 of
1887.

It is hereby enacted in the Eighteenth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Bengal, Agra and Assam Civil Courts (Assam Amendment) Act, 1967.

(2) It extends to the State of Assam.

(3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Amendment of section 3 of Central Act 12 of 1887. 2. For the words "Subordinate Judge" occurring in item No.(3) of section 3 of the principal Act and wherever they occur in the Act or in any other Act, the words "Assistant District Judge" shall be substituted.

B. SARMA,
Secy. to the Government of Assam,
Law Department.